

(a) the actual date of laying of foundation stone at Dankuni in Hooghly District of West Bengal for setting up factories for manufacturing Electric and Diesel Engine components;

(b) the initial deadline for completion of these projects; and

(c) the present status of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI BHARATSINH SOLANKI): (a) The foundation stone for setting up electric and diesel loco component factories was laid on 26.12.2009.

(b) The electric loco component factory is scheduled to be completed by the selected bidder within 18 months of the award of contract. As regards diesel loco component factory, the initial target for completion is 2011-12.

(c) The site (40 Acres of Railway land) for setting up the ancillary unit of Chittaranjan Locomotive Works (CLW) at Dankuni has been identified. The works relating to land development, electric supply arrangements, road and rail connectivity is in progress. Bidders have been short listed through International Competitive Bidding (ICB) after finalization of Request for Qualification (RFQ). Further action for inviting bids is under process. The construction work of shops for diesel engine component factory is in progress.

Kanchrapara-Halisahar Railway Complex

767. SHRI PRASANTA CHATTERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of Kanchrapara-Halisahar Railway Complex;

(b) whether it is running behind schedule; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI BHARATSINH SOLANKI): (a) The works relating to land development, electric supply arrangements, road and rail connectivity are in progress.

(b) No, Sir.

(c) Does not arise.

Responsibility fixed in the recent train accidents

768. SHRI N.K. SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether two major railway accidents, one of Kalka Mail and another of Guwahati Express, occurred on 10 July, 2011 resulting in deaths and injuries to several passengers;

- (b) if so, the details of the preliminary investigations of the accidents;
- (c) the details of compensation paid by Government to the victims;
- (d) whether proper and timely medical services were not extended resulting in more deaths of passengers;
- (e) if so, whether any responsibility has been fixed in both the railway accidents; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) Yes, Sir. On 10.07.2011 at 12.20 hrs., while the Train No. 12311 Kalka Mail was passing through Malwan station of Allahabad Division of North Central Railway, its locomotive and 15 coaches derailed blocking both up and down lines. In this unfortunate accident 70 persons lost their lives, 87 suffered grievous injuries and 166 suffered simple injuries.

In the second incident, on 10.07.2011 at about 20.15 hrs., while the train No. 15640 Guwahati-Puri Express was on run between Rangiya and Ghograpar stations of Rangiya Division of Northeast Frontier Railway, there was an explosion on the track and due to its impact, the locomotive alongwith four coaches derailed and four other coaches were thrown off the track. In this incident, no fatality took place; 03 persons suffered grievous injuries and 13 others received simple injuries.

(b) A statutory inquiry into the derailment of Kalka Mail has been conducted by the Chief Commissioner of Railway Safety (CCRS), under the Ministry of Civil Aviation based at Lucknow. CCRS in his Preliminary Report has concluded that the accident had occurred due to breakage of rail across the weld between left tongue and lead rails and accordingly, he has attributed the cause of the accident to 'Failure of Equipment-Permanent Way'.

Statutory Inquiry into the derailment of Guwahati-Puri Express has been conducted by the Commissioner of Railway Safety (CRS), Northeast Frontier Circle, under the Ministry of Civil Aviation based at Kolkata. The CRS in his Preliminary Report has concluded that the Derailment was caused due to an act of train wrecking by planting certain explosive device/bomb in the track and triggering the same by a remote control or otherwise in the face of the approaching train by some unknown person(s). Accordingly, the cause of accident has been attributed to 'Sabotage'.

(c) On humanitarian grounds, enhanced *ex-gratia* amount of Rs. 5 lakhs each to the next of the kin of the deceased, Rs. 1 lakh each to the grievously injured and Rs. 25000/- to each simple injured person has been announced in the case of derailment of Kalka Mail. So far, an amount of Rs. 1.32 crore (approx.) has been disbursed towards *ex-gratia* to the victims of this incident.

Enhanced *ex-gratia* amount of Rs. 1 lakh each has been announced to each grievously injured and Rs. 10000/- to each simple injured in the case of derailment of Guwahati-Puri Express. *Ex-gratia* amount totalling to Rs. 4.30 lakhs has been disbursed to the victims of this incident.

In addition, compensation shall also be payable to these victims on the basis of claims to be filed by them in the Railway Claims Tribunal and decrees awarded by the Tribunal.

(d) No, Sir. Prompt medical relief was provided in both the cases. In the case of derailment of Kalka Mail, medical relief was immediately despatched through Accident Relief Medical Trains from Kanpur and Allahabad which reached the accident site within 1 hour 50 minutes and 2 hour 05 minutes respectively. Rescue and medical teams from Army and Indian Air Force were also requisitioned and three helicopters including Air Ambulances reached the site. The injured passengers were immediately shifted to nearby Government and private hospitals at Kanpur, Fatehpur and Allahabad. The civil authorities also provided local help to shift the injured to nearby hospitals. In the case of derailment of Guwahati-Puri Express, railway medical teams with doctors and para medial staff rushed from Rangiya by road and reached the site within half an hour or so. The injured were shifted to Railway hospital at Maligaon and Civil Hospitals at Rangiya and Nalbadi. No fatality took place in this accident.

(e) and (f) Do not arise.

New train for Konkan area

769. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of RAILWAYS be pleased to state:

(a) the present status of the Build, Operate and Transfer provisions with Konkan Railway Corporation Limited;

(b) whether it is a fact that no new train has been provided for people of the Konkan area since last 14 years despite long standing demands to start new train services in this area;

(c) if so, the reasons therefor; and

(d) the details of revenue earned by the Konkan Railway Corporation since its inception?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI BHARATSINH SOLANKI): (a) Konkan Railway Corporation Limited (KRCL) was set up